of land itself will be much less than the market rate. So, I understand the difficulty of the poor people to purchase a House, but that is the compulsion of the situation which we cannot avoid.

प्रो0 अजित कुमार मेहता : अध्यक्ष जी, मेरे सवाल का जवाब नहीं मिला। मैंने पूछा था क्या कल्याणकारी योजनाओं को प्राथमिकता देने का आपका विचार है— इसका कोई जवाब नहीं दिया।

SHRI BRAJAMOHAN MOHANTY: This is not being implemented by HUDCO; this is being done by DDA on 'no profit and no loss basis.'

प्रो० अजित कुमार मेहता : कुछ दिन पहले पब्लिक एकान्ट्स कमेटी ने अपने प्रतिवेदन में यह सिफारिश की थी कि इस प्रकार कीमत का जो अनुमान लगाया जाता है उसमें मार्केट में कीमतों के आगे बढ़ने की प्रवृत्ति को देखते हुए कुछ अधिक अनुमान लगाया जाए ताकि एकायक साइकोलोजिकल इफेक्ट ऐसा न हो कि कीमतें बहुत बढ़ गई हैं ।

अध्यक्ष महोदय : यह आंकड़े यहां थोड़ी ही दिए जायेंगे।

प्रो0 अजित कुमार मेहता : कम से कम उस प्रतिवेदन को ध्यान में रखने का विचार है या नहीं ? अगर उसको ध्यान में नहीं रखा गया है तो उसका क्या कारण है ? साथ ही इसमें सरकार की ओर से कुछ सब्सिडाइज करने का भी इरादा है या नहीं ?

अध्यक्ष महोदय : डा० स्वामी

DR. SUBRAMANIAM SWAMY: In view of the PAC recommendations and the general news items which appeared in the newspapers, I want to know whether it is a fact that Government now proposes to appoint a new Vice-Chairman of the DDA.

THE MINISTER OF PARLIAMENTARY AFFAIRS AND WORKS AND HOUSING (SHRI BHISHMA NARAIN SINGH): The appointment of the new Vice-Chairman of the DDA is completely an administrative matter. But as my esteemed colleague just replied, we always keep in view the recommendations of the PAC; and we are also concerned about it because of the unprecedented price rise. The Government is very much concerned about it.

DR. SUBRAMANIAM SWAMY: Are you proposing to appoint a new Vice-Chairman of the DDA?

अध्यक्ष महोदय: वह तो एडमिनिस्ट्रेटिव बताया है उन्होंने ।

DR. SUBRAMANIAM SWAMY: This is a question asking for information. He can say, yes or no. Why is he hiding the truth?

Requirement of credit and godown space by Suger Industry

+

*149. SHRI GHUFRAN AZAM:
SHRI K. LAKKAPPA:

Will the Minister of AGRICULTURE pleased to state:

(a) whether it is a fact that with the highest ever production of sugar, the sugar industry is facing problems of urgent credit requirements and inadequate godown space for its storage; and

(b) what steps have been taken by Government in this regard to help in storing the sugar stocks and arranging credit facilities?

THE MINISTER OF AGRICULTURE AND RURAL DEVELOPMENT AND CIVIL SUPPLIES (RAO BIRENDRA SINGH): (a) In view of record production of sugar during the current year, problems of credit requirement and inadequate godown space were brought to the notice of the Government.

(b) Although the factories had a combined storage space of 55.6 lakh tonnes against the peak level stocks of 53.2 lakh tonnes as on 7-6-1982, hardships in individual cases were anticipated. To solve this problem, the Government have permitted the storage of non-duty paid sugar in outside godowns in deserving cases. Similarly, the credit limits of the factories have been enhanced to 125 per cent of their last year's peak level drawings. In addition, individual cases for grant of still further credit are also being considered by the Reserve Bank of India, on the merits of each case.

श्री गुफ़रान आज़म : अध्यक्ष महोदय, दक्कन शुगर फैक्ट्रीज एसोसिएशन ने यह मांग की थी कि उन को तकरीबन 884 करोड़ रुपए की क्रेडिट फैसिलिटी की जरूरत है जब कि रिजर्व बैंक ने स्ट्रिक्टली यह तय किया है कि इस को 500 करोड़ रुपये से ऊपर नहीं जाने देंगे, जिस की वजह से इन शुगर फैक्ट्रीज को बहुत ज्यादा हार्डशिप का सामना करना पड़ रहा है । क्या मंत्री महोदय इस सिलसिले में रिजर्व बैंक आफ इण्डिया तथा फाइनेंस मिनिस्ट्री से चर्चा कर के इन को सहायता दिलाने का प्रयत्न करेंगे ?

राव बीरेन्द्र सिंह : गवर्नमेंट का ध्यान पहले से इस चीज की तरफ़ है और फाइनेंस मिनिस्ट्री से इस सिलसिले में बातचीत हो चुकी है तथा जितना कुछ हो सकेगा सरकार इस के लिये करेगी । रिज़र्व बैंक आफ इण्डिया ने हर-एक फ़ैक्ट्री का अलग-अलग केस मैरिट पर देख कर क्रैडिट बढ़ाना स्वीकार कर लिया है । क्रैडिट बढ़ाने के सिलसिले में जब किसी बैंक की तरफ से मांग आयेगी कि फलां केस में ज्यादा क्रैडिट की जरूरत है, उस केस में रिज़र्व बैंक ने गौर करना मन्जूर कर लिया है ।

श्री अशफ़ाक हुसैन : अध्यक्ष महोदय, उत्तर प्रदेश की चीनी मिलों की तरफ 15 जून, 1982 तक गन्ना किसानों का 103 करोड़ रुपया बकाया है । मैं जानना चाहता हूं कि किसानों का यह जो 103 करोड़ रुपया बकाया है यह कब तक उन को दिलाया जायगा । जो मिल-मालिक 14 दिनों के अन्दर बकाये का भुगतान नहीं करेंगे उन को 15 फीसदी का ब्याज देना होगा, ऐसा "गन्ना कन्ट्रोल आर्डर, 1966" के तहत कानून बना हुआ है । इस तरह का ब्याज कितनी शुगर मिलों से उत्तर प्रदेश में वसूल कर के किसानों को दिलाया गया है—मैं इसका स्पष्ट उत्तर चाहता हूं ।

[شری اشفاق حسین : ادھیکش مہودے - اتر پردیش کی چینی ملوں کی طرف ۱۵ جون ۱۹۸۲ع تک گنا کسانوں کا ۱۰۳ کروڑ روپیہ بقایا ہے - میں جاننا چاہتا ہوں کہ کسانوں کا یہ جو ۱۰۳ کروڑ روپیہ بقایا ہے یہ کب تک ان کو دلایا جائیگا - جو مل مالک ۱۴ دنوں کے اندر بقائے کا بھگتان نہیں کرینگے ان کو ۱۵ فیصدی بیاج دینا ہوگا - ایسا گنا کنٹرول آرڈر ۱۹۶۶ع کے تحت قانون بنا ہوا ہے - اس طرح کا بیاج کتنی شوگر ملوں سے اتر پردیش میں وصول کر کے کسانوں کو دلایا گیا ہے -- میں اس کا اسپشٹ اتر چاہتا ہوں -]

राव बीरेन्द्र सिंह : उत्तर प्रदेश में गन्ने की कीमत का काफ़ी रुपया बकाया है, मैं आनरेबिल मेम्बर की इस बात को मानता हूं । बकाये का भुगतान कराना स्टेट गवर्नमेंट के ज़ेरे-निगरानी होता है ।

स्टेट गवर्नमेंट का ध्यान इस तरफ है। अगर कोई मिल इस रक़म को न दे तो स्टेट गवर्नमेंट ही कार्यवाही करती है।

श्री जगपाल सिंह : ब्याज के बारे में कुछ नहीं कहा।

राव बीरेन्द्र सिंह : ब्याज की बात मुझे मालूम नहीं है कि कितनी फ़ैक्ट्रीज़ ने कितना दिया है। आप अलग से सवाल भेजेंगे तो देखूंगा। इस वक्त तो गन्ना सीज़न चल रहा है, उस के बाद मालूम हो।

MR. SPEAKER: This is not the way. I cannot allow this. Why are you trying to interfere when I have not allowed you.

SHRI K. LAKKAPPA: There are two important and vital issues involved in this. The sugarcane growers have shown a record growth of sugarcane and also there is a record production of sugar in this country today. The credit for this goes to the Government. But there are lots of complaints among the sugarcane growers and the mill-owners. The mill-owners are complaining that no credit facilities are available to them and that there is no storage space available for storing sugar. Has the Government of India made any assessment of the requirement of credit and also godowns?

The Subordinate Legislation Committee and many other Committees have recommended that as far as possible, the mill-owners have to pay the arrears to the sugarcane growers and that the Government have to export sugar to meet the situation and also to do justice both to the consumers as well as to the mill-owners. Has the Government also made any assessment of the long standing arrears of the sugarcae growers pending with the mill-owners?

RAO BIRENDRA SINGH: The law exists already to force the factories to pay the price of sugarcane to the growers in this country. If they do not pay it wthin 14 days, then they have to pay interest. Even action to take over the mills can be taken by Government in case of very serious failures to pay sugarcane prices in a reasonable time. It is due to Government's policies directed towards increasing the production of sugar as also the production of sugarcane that there has been such a phenomenal growth in the production of sugar. The annual growth this year is 63.2 per cent. Over last year's production of 51.48 lakh tonnes of sugar. We hope to produce 84 lakh tonnes this year in spite of the fact that the growth has not been so high in sugarcane production. That is what I want to point out to the hon. Member. The growth in the sugarcane production is only 19.6 per cent. Compared to this, the growth of sugar production is over 63 per cent.

DR. SUBRAMANIAM SWAMY: How?

RAO BIRENDRA SINGH: More sugarcane has been crushed by the factories and the efficiency in their functioning has also increased. Apart from that, the sugar mills are getting remunerative prices. They can pay good price to the farmers. That is all due to the policies of the Government to benefit the sugarcane growers as well as the mill-owners so that this growth can be sustained.

(Interruptions)

Banning the supply of Kesari Dal from M.P. to other States

+

*152. SHRI GADADHAR SAHA:
SHRI ZAINAL ABEDIN:

Will the Minister of AGRICULTURE be pleased to state:

(a) whether Government are going to ban supply of toxic Kesari dal from Madhya Pradesh to rice eating States immediately in view of the Dal's killing potential;